

**CENTRAL ADMINISTRATIVE TRIBUNAL  
CHENNAI BENCH**

**O.A.No.1480/2019**

**Dated Monday, the 11<sup>h</sup> day of November, 2019**

**PRESENT**

**Hon'ble Mr.P.Madhavan, Judicial Member**

**&**

**Hon'ble Mr.T.Jacob, Administrative Member**

C.Nagarajan,  
S/o. S. P. Chandramohan,  
No. 73, Lloyds Road,  
Royapettah, Chennai 600014. ....Applicant

By Advocate M/s. S. Ramaswamyrajarajan

**Vs**

1.Union of India,  
rep by the Secretary,  
Department of Post (SPG),  
Ministry of Communication & IT,  
No. 108, Dak Bhavan,  
Sansad Marg, New Delhi 110001. ....Respondent

By Advocate Mr. Su. Srinivasan

**(Order: Pronounced by Hon'ble Mr.P.Madhavan, Member(J))**

The applicant has filed this OA under Section 19 of the Administrative Tribunals Act, 1985 seeking the following relief:

"i. To direct the respondent to give the applicant the notional fixation of pay on par with his junior w.e.f. 19.01.2004 and regulate the pay scale appropriately and to give him all consequential monitory benefits and MACP and accordingly the arrears and pensionary benefits.

ii. To pass such further or other orders as this Hon'ble Tribunal may deem fit and proper in the circumstance of the case with cost."

2. When the matter came up for hearing, learned counsel for the applicant would submit that the applicant has given representation dated 03.01.2018 as Annexure A-6 to the competent authority regarding fixation of notional pay on par with junior and for grant of MACP which is still pending and no speaking order is passed till now. The applicant will be satisfied if the representation is considered and order is passed.

3. Mr.Su.Srinivasan, SCGSC, takes notice on behalf of the respondents and submits that if a direction is given, the respondents will consider the representation of the applicant on merits.

4. In view of the limited relief sought, the OA is disposed of with the following direction:

**"The competent authority is directed to consider and dispose of the representation of the applicant dated**

**03.01.2018 as Annexure A-6 by passing a speaking order as per the relevant rules and regulations, within a period of six months from the date of receipt of a copy of this order."**

**(T.JACOB)  
MEMBER (A)**

**M.T.**

**(P.MADHAVAN)  
MEMBER (J)**

**11.11.2019**